

[श्री प्रकाशवीर शास्त्री]

निवेदन किया कि इस पर विचार किया जाए।

Shri Thanu Pillai (Tirunelveli): On a point of order. When you have called the hon. Home Minister to speak, can another hon. Member, in spite of your asking him not to do so, rise and continue to make a speech?

An Hon. Member: It is not a point of order.

Mr. Speaker: It is really a point of order. When I have disallowed an adjournment motion, the hon. Member cannot go on like this. It is improper. The hon. Member ought not to do so. When I have called the hon. Home Minister, there is no meaning in thrusting a speech like that. I have the right to decide whether I must give consent or not. In this case, I decided that consent ought not to be given, whatever it might be, because it is going on for a long time. We had a debate also at the time of the discussion on the division of Maharashtra and Gujarat, and then some hon. Members wanted a separate State apart from Maharashtra. Therefore, if he goes and creates some disturbance there and the law and order is sought to be maintained by the authorities, he wants to force the issue in another manner. If I allow that, then there is no end to that. I have not allowed it. Now, the next item.

12.13 hrs.

PAPERS LAID ON THE TABLE

PRESIDENT'S DIRECTIONS ON REPORT OF COMMITTEE OF PARLIAMENT ON OFFICIAL LANGUAGE AND APPOINTMENT OF SCHEDULED AREAS AND SCHEDULED TRIBES COMMISSION

The Minister of Home Affairs (Shri G. B. Pant): I beg to lay on

the Table a copy of each of the following papers:—

- (i) Notification No. 2-8-60. OIL dated the 27th April, 1960 containing the directions issued by the President under clause (6) of Article 344 of the Constitution on the Report of the Committee of Parliament on Official Language [Placed in Library, See No. LT-2141/60].
- (ii) Order of the President, under clause (1) of Article 239 of the Constitution appointing the Scheduled Areas and Scheduled Tribes Commission published in Notification No. 11/6/59-SCT-IV dated the 28th April, 1960. [Placed in Library, See No. LT-2142/60].

APPROPRIATION ACCOUNTS (CIVIL) AND AUDIT REPORT

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): On behalf of Shri Morarji Desai, I beg to lay on the Table a copy of the Appropriation Accounts (Civil), 1958-59 (including proforma commercial accounts) and the Audit Report, 1960, under Article 151(1) of the Constitution. [Placed in Library, See No. LT-2143/60].

CASES OF TENDERS NOT ACCEPTED BY INDIA STORE DEPARTMENT AND INDIA SUPPLY MISSION

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): On behalf of Shri K. C. Reddy, I beg to lay on the Table a copy of each of the statements of cases in which the lowest tenders had not been accepted by the India Store Department, London and the India Supply Mission, Washington, during half-year ending the 31st December, 1959. [See Appendix IV, annexure No. 122].